## Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.07/2018 in O.A.No.776/2017

Wednesday, this the 3<sup>rd</sup> day of January 2018

## Hon'ble Mrs. Jasmine Ahmed, Member (J) Hon'ble Mrs. P Gopinath, Member (A)

Ram Saroop s/o Sh. Shali Ram aged about 62 years r/o Village & Post Office Gahlian Tika Pantehar Tehsil & District Kangra – 176029 (Himachal Pradesh)

..Applicant

(Ms. Shvetima Dwivedi, Advocate for Mr. R K Shukla, Advocate)

## Versus

- 1. Sh. Vishvash Chobey
  The General Manager
  Northern Railway HQ
  Baroda House, New Delhi
- 2. Sh. Arun Arora
  The Divisional Railway Manager
  Northern Railway
  State Entry Road, Paharganj
  New Delhi
- 3. Sh. S Verma The Chief Admn. Officer (Const.) Northern Railway Kashmere Gate, Delhi
- 4. Sh. Mana Srivastav
  The Dy. Chief Engineer (Const.)
  Northern Railways
  Tilak Nagar, New Delhi

..Respondents

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ORDER (ORAL)

Mrs. Jasmine Ahmed:

An order dated 07.03.2017 was passed by this Tribunal directing the

respondents to decide the pending representations of the applicant,

especially the one which was received by them on 16.05.2016, within a

period of three months. The applicant thereafter filed C.P. No.557/2017,

which was dismissed on 29.08.2017 as the applicant did not serve a copy of

the said order upon the respondents. Accordingly, the applicant withdrew

the said C.P. with liberty to file the fresh one. It is seen that the counsel for

applicant has served a legal notice on the respondents on 05.12.2017 giving

information about the said order of the Tribunal and filed the present C.P.

Accordingly, three months' time period, which was given to the

respondents, has not been completed till date. Therefore, the C.P. is

dismissed being premature.

(Mrs. P Gopinath)

Member (A)

( Mrs. Jasmine Ahmed ) Member (J)

<u>January 3, 2018</u> /sunil/